

FIR No. : 410/2005

PS : Bhajanpura

U/s : 380/457/411/34 IPC

Bail application of applicant/accused Gufran

05.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Gufran.

Pr. : Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

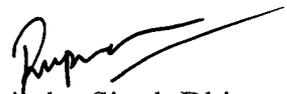
Copy of bail application and other relevant documents were received through e. mail.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 15.12.2020 and he has been falsely implicated in the present case. Accused is a labour class person and is the sole bread earner for his family. He has got clean past antecedents. It is further submitted that address of accused had changed and hence accused did not receive notice for appearance. Bail has been prayed on these grounds.

Considering the fact that accused is in JC since 15.12.2020 and due to change of address, warrants could not be executed against him and was declared a P.O., applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one local surety in the like amount. Further accused is directed to intimate the IO concerned in case there is again a change in his address.

Bail application is disposed off accordingly.

Copy of this order be also sent to the Jail Superintendent for necessary intimation.


(Rupinder Singh Dhiman)
MM-01/NE/KKD/05.01.2021

FIR No. : 10610/2020

PS : Bhajanpura

State Vs. Abhishek

05.01.2021

Pr. : Ms. Bornali Singh, LAC for applicant.

Counsel for applicant submits that despite being released on bail vide order dated 02.12.2020, accused has been unable to furnish surety and therefore, still lying in judicial custody.

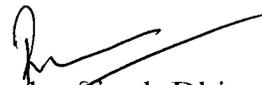
Counsel for applicant moved the present application for release of accused on personal bond.

Submissions heard. Record perused.

Considering the facts and circumstances of the present case and the fact that accused has been unable to furnish surety for more than one month, therefore, taking a lenient view, bail order dated 02.12.2020 stands modified and accused be released on furnishing a personal bond of Rs. 25,000/-.

Application stands allowed and disposed off accordingly.

Copy of this order be given dasti and also be sent to the Jail Superintendent.



(Rupinder Singh Dhiman)

MM-01/NE/KKD/05.01.2021